

1	2	3	4	5	6	7	8	9	10
6.	Kawardha (suppl)	NHPC	10 Mar 11	56	195	7021	4	49	3171
7.	Durg (suppl)	NHPC	10 Mar 11	0	207	5249	0	366	3178
8.	Bilaspur	NTPC	6 Jul 08	0	1541	114929	0	968	114929
9.	Korba	NTPC	6 Jul 08	15	592	38658	15	592	35658
10.	Raigarh	NTPC	18 Sep 08	22	1403	56286	22	554	41613
11.	Dantewada	CSPDCL	5 Mar 10	85	839	54909	85	118	14175
12.	Bastar	CSPDCL	5 Mar 10	703	575	126215	118	158	14877
13.	Sarguja	PGCIL	9 Nov 09	620	1062	142050	580	90	62145
14.	Jashpur Nagar		Yet to be awarded	44	636	60763			
15.	Korea			82	441	26571			
TOTAL				1646	13686	772943	843	7848	419564
GRAND TOTAL				1702	1636	903301	899	10529	549922

UEV = un-electrified villages

EV = electrified villages

BPL = Below Poverty Line

Power Allocation to Kerala

3378. DR. T.N. SEEMA : Will the Minister of POWER be pleased to state :

- (a) the total allocation of power from Central pool to Kerala;
- (b) whether any cut was imposed in the share of the State during the last one year;
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) The total allocation of power from Central Generating Stations to Kerala is 1,726 MW.

(b) and (c) The allocations of power from Central Generating Stations (CGSs) is made in two parts, namely firm share (85%) and unallocated power (15%). The firm share once allocated is generally not changed unless surrendered by the beneficiary or it is not able to pay requisite dues to CPSUs. The unallocated power, available at the

disposal of the Government, is reviewed and revised to meet the urgent and overall requirements of power of the States/UTs. The unallocated power allocated to the States/UTs, therefore, undergoes upward as well as downward revision. The following changes were made in the allocation of power to Kerala from the CGSs in 2011 and 2012 :

- * Additional allocation of 100 MW from unallocated of CGSs of Southern Region in February, 2011.
- * Reduction of 50 MW allocation from unallocated power of CGSs of Southern Region in September, 2011.
- * Increase of 135 MW in allocation from NTPC Stations of Eastern Region for pooling with Kayamkulam power in December, 2011.
- * Increase of 50 MW each in allocation by re-allocation of firm share surrendered by Delhi in Indira Gandhi STPS in March and April, 2012 respectively.

Dues of Private Power Projects

3379. DR. JANARDHAN WAGHMARE : Will the Minister of POWER be pleased to state :

- (a) whether several power projects promoted by private sector companies have defaulted in their dues to state-owned electricity sector lenders, Power Finance Corporation (PFC) and Rural Electrification Corporation (REC);
- (b) if so, the details thereof;
- (c) whether defaults by private sector companies to PFC and REC have a cascading impact on the financial health of Government companies; and
- (d) if so, the steps Government proposes to take against the defaulting private sector companies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) and (b) A few power projects promoted by private sector companies have defaulted in their dues to Power Finance Corporation (PFC) and Rural Electrification Corporation (REC). Details are given in the Statement (*See below*).

(c) The default by the private companies do not have any significant impact on financial health of PFC and REC presently and it did not result in any cascading effect.

(d) PFC and REC take action against the defaulting private sector companies as per the loan agreement with them.